

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 45/MP/2026 along with IA Nos. 13/2026 & (Dy. No.) 55/2026**

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging Notice dated 18.12.2025 issued by Central Transmission Utility of India Ltd. read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Renew Urja Shachar Pvt. Ltd. (RUSPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RUSPL  
Shri Girik Bhalla, Advocate, RUSPL  
Ms. Juhi Senguttuvan, Advocate, RUSPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Kaavya Madaan, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Swapnil Verma, CTUIL  
Ms. Muskan Agarwal, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, CTUIL, sought an additional week to file a reply and the information called for *vide* Record of Proceedings dated 3.2.2026.

2. Considering the above, the Commission permitted the Respondent, CTUIL, to file its reply along with the information sought *vide* previous Record of Proceedings dated 3.2.2026, within a week, with a copy to the Petitioner and the Petitioner to file its rejoinder, if any, within two weeks thereafter. In the interregnum, the interim protection granted by the Hon'ble High Court of Delhi by order dated 7.1.2026 in WP(C) No. 19757 of 2025 will continue till the next date of hearing.

3. The Petition, along with IA, will be listed for hearing on **23.4.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

